

(c) whether the Chinese Government responded to India's request and removed the objectionable part of the video displayed in Beijing gallery; and

(d) if so, the details of outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) No.

(b) to (d) The Ullens Center for Contemporary Art (UCCA), a private art gallery in Beijing, China recently hosted a contemporary Indian art exhibition 'Indian Highway'. Some of the exhibits which cast aspersions on India's democracy and on our armed forces were found inappropriate. A request from the Embassy of India in Beijing to withdraw these inappropriate exhibits was acceded to by the private art gallery and as such the exhibits were removed.

Communication from Sarabhjit Singh

2801. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government has recently received any communication from Sarabhjit Singh undergoing death sentence in Pakistan jail for ill treatment;

(b) if so, the details thereof; and

(c) the action being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) to (c) Government has seen communications from Shri Sarabhjit Singh regarding his ill treatment in Pakistan jail. In view of these reports, High Commission of India, Islamabad has approached the Ministry of Foreign Affairs of Pakistan to provide special consular access to Shri Sarabhjit Singh at an early date.

Dowry case accused hiding abroad

†2802. SHRI RASHEED MASOOD: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) the number of complaints, which are related to suits of dowry harassment cases wherein the prime accused are hiding in America or other countries, received by the Ministry;

†Original notice of the question was received in Hindi.

- (b) the action taken by Government so far,
- (c) the action taken to cancel the passports and visas of the accused persons; and
- (d) if not, the reasons therefor?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI):

(a) In the Ministry of Overseas Indian Affairs we have received 82 complaints of Dowry related harassment and desertion by overseas Indians.

(b) and (c) The details are given in the Statement (*See below*).

(d) Passports can only be impounded under the orders of a Court of Law. In cases where such orders have been received, the Passports have been impounded.

Statement

Action taken to cancel Passports and Visas of accused persons

Sl. No.	Name of the Country	No. of dowry suits	Action Taken in the case
1	Chicago, USA	4	Indian passports of the accused were impounded.
2	Canada	4	After receiving these complaints the Consulate tried to contact the offenders but the addresses and contact numbers given by the complainants were found to be incorrect. Canadian law does not permit the sharing of any information about the addresses unless done under authority of law and the request should come from the concerned Court or the Interpol.
3	New Zealand	1	Hon'ble Court of Metropolitan Magistrate (Mahila Court) Dwaraka Courts has issued a notice to the accused to appear before the Hon'ble Court.